

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3313
TO BE ANSWERED ON 10.08.2015**

THROWING OUT PASSENGERS FROM TRAINS

3313. DR. MANOJ RAJORIA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the incidence of throwing Passengers/TTE from the running train is increasing and if so, the details thereof during the last two years;**
- (b) the safeguard measures taken/being taken by Railways in this regard; and**
- (c) the details of compensation/expenses offered/paid by the Railways to the victims of throwing incidence?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO.3313 BY DR. MANOJ RAJORIA TO BE ANSWERED IN LOK SABHA ON 10.08.2015 REGARDING THROWING OUT PASSENGERS FROM TRAINS

(a): Yes, Madam. Numbers of incidents of throwing out of passengers/TTEs from running train reported during the years 2013 and 2014 over Indian Railways are 16 and 20 respectively.

(b): The following safeguards are being taken by the Railways to provide maximum security to passengers-

- 1. On vulnerable and identified routes/ sections, 1600 trains (on an average) are escorted by Railway Protection Force daily, in addition to 2200 trains escorted by Government Railway Police of different States daily.**
- 2. Security Helpline No.182 is operational over Indian Railway for the security related assistance to passengers in distress.**
- 3. RPF holds regular coordination meetings with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police.**
- 4. RPF Crime prevention and detection squads and special teams are formed to keep vigil on the criminals in trains/ stations to prevent crime.**
- 5. Joint drives by RPF/GRP and Commercial Department are conducted from time to time against the unauthorized entry of passengers in trains and railway premises.**

It is pertinent to mention that Policing on Railways is a State subject and prevention of crime, registration of cases and their investigation in Railway premises as well as on running trains are, therefore, the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP). Railway Protection Force (RPF) supplements the efforts of Government Railway Police by deploying its staff for escorting of important trains in affected areas.

(c): Incidents like throwing passenger/TTE from running train are covered under "Untoward Incident". Compensation for death/ injury of a passenger for the said untoward incident (as defined under Section 124-A of the Railways Act, 1989) is paid by the Railways only after adjudication of case of compensation claim by the RCT in favour of the claimant and the decree so awarded by the RCT is decided to be satisfied by the Railways. No compensation has been paid for death /injury due to throwing of passenger/TTE out of running train during last two years. However, four (4) cases filed by the claimants before different RCTs/Courts are pending till date.